ALLOTMENT OF FUNDS FOR HOUSING SCHEMES

120. SHRI THILLAI VILLALAN : SHRI S. SIVAPRAKASAM: SHRI G. P. SOMASUNDARAM: SHRI KANCHI KALYANASUND-ARAM:

Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOP-MENT be pleased to state:

(a) whether it is a fact that many of the States have not utilised their housing funds in the year 1969;

(b) if so, what are the details thereof; and

(c) whether the unutilised funds will be reallotted to the States which require more funds for the housing schemes?

EHE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS. HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) to (c). During the Fourth Five Year plan beginning from 1969-70, Central assistance to States for all State sector schemes (including housing) will be given in the form of block loans and block grants without being tied to any particular head of development. The State Governments can utilise the assistance under various State sector schemes according to their requirements. The details of the amounts utilised by the State Governments under housing schemes, out of the block Central assistance allocated to them during 1969-70, have not yet been furnished by them. These may be available sometime after the end of the current financial year.

PRICES OF MEDICINES AND DRUGS

121. SHRI KALYAN ROY: Will the Minister of HEALTH, FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

(a) whether the talks with the representatives of pharmaceutical industries for the reduction of drugs and medicine prices have been concluded; and

(b) if 10, what are the results?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) and (b) The views of the representatives of the drug industry and the drug trade in different matters were informally ascertained and are under the consideration of Government.

ALL INDIA SURGEONS CONFERENCE

122. SHRI DAHYABHAI V. PATEL: SHRI LOKANATH MISRA: SHRI M.K. MOHTA:

Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOP-MENT bs pleased to state:

(a) whether Government have received suggestions made at the recent All India Surgeons Conference urging the raising of retirement age of doctors in view of the shortage of experienced doctors, particularly in rural areas; and

(b) if so, what action Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B.S. MURTHY): (a) No suggestions have so far been received from the All India Surgeons Conference.

(b) Does not arise.

ZINC SMELTER IN TAMIL NADU

123. SHR G.P. SOMASUNDARAM: SHRI KANCHI KALYANASUN-DARAM: SHRI T.V ANANDAN:

Will the Minister of PETROLEUM and CHEMICALS AND MINES AND ME-TALS be pleased to state:

(a) whether Government have commissioned any Polish Agency to prepare a detailed project report for setting up a zinc smelter in Tamil Nadu;

(b) if so, whether .Government have received the report; and

(c) by when the project will be established?

THE MINISTER OF STATE IN THE MINISTRY OF PERTOLEUM AND CHEMICALS AND MINES AND ME-TALS (SHRI JAGANNATH RAO):

(a) No, Sir.

(b) and (c) Do not arise.

RELAXATION OF CURBS ON TRAVEL ABROAD

124. SHRI SUNDAR MANI PATEL: SHRI K.C. PANDA : SHRI LOKANATH MISRA:

Will the PRIME MINISTER be pleased to state:

(a) whether attention of the Government of India has been invited to a statement made by the Chairman of Air-India, Shri J.R.D. Tata to the effect that the Union Government were considering further relaxation of curbs on travel abroad by Indians as published in the "Statesman" dated the 31st December, 1969 and

(b) if so, the reaction of the Government of India in this regard?

THE MINISTER OF STATE IN THE MINISTERY OF FINANCE (SHRI P.C. SETHI : (a) Yes, Sir.

(b) Governments' decisions have been set out in a Press Note issued on 18th February, 1970, and a copy thereof is attached.

PRESS INFORMATION BUREAUGOVERNMENT OF INDIAPRESS NOTE

Relaxations in regulations for travel abroad

Government have had under consideration for some time the question of making some relaxations in the present regulations regarding release of foreign exchange for education overseas and for travel abroad. It has been decided to make certain relaxations as summarised in this press note.

In the matter of foreign exchange release for those going for further education overseas, the following relaxations have been decided upon:

(a) At present, a student is required to have obtained not less than 60% marks M14 RS/70-4

in a degree examination in India to be eligible for release of foreign exchange. Hereafter, the qualifying marks would be lowered to 55%,

(b) At present, no foreign exchange is released in favour of any person unless he has passed a degree examination in India (with a minimum of 60% marks now lowered to 55%). It has now been decided that for all those fields of study where a degree course does not exist in India nor is an adequate diploma course available, foreign exchange will be releas ed without insisting that the student con cerned should be a graduate.

(c) At present, a student who goes abroad for further studies and who wins a foreign scholarship is required to curtail, to the extent of the value of the scholarship, the quantum of remittances from India. It has been decided that, in future, no such curtailment in remittances from India need be made if the value of the scholarship earned abroad is for an amount not exceeding £ 300 per annum. Where the amount exceeds £ 300, the adjust ment need be made only for the portion in excess of £ 300.

In view of the high cost of education overseas and the need to provide some assistance to meritorious students. Government have decided to introduce a Scholarship Scheme under which 50 scholarships will be awarded every year. Further details about the scheme in regard to the amount of the scholarship, the courses for which they would be admissible, the form of application, the criteria for their award etc. are being separately worked out by the Ministry of Education and these details will be notified separately,

In respect of travel abroad Government, have decided that all those who have not been abroad for a period of 3 years will be exempt from the operation of 'P' form control in respect of one visit abroad. For such a visit, no sponsorship declarations will be required nor will it be necessary for the person concerned to indicate who would be the host abroad. The period of 3 years will be reckoned backwards from the date of commencement of the proposed visit abroad. Thus, anyone who has not been abroad since 1st March 1967 would be in